

The Deputy Minister of Defence (Sardar Majithia): (a) Specialised treatment for military T.B. patients is available only at Military Hospital, Aundh. At other Military Hospitals, arrangements exist for treating T.B. cases only to a limited extent, till the patients are transferred to Military Hospital, Aundh. Those cases, which require only Sanatorium treatment, are transferred from Military Hospital, Aundh, to Lady Linlithgow Sanatorium, Kasauli, which is maintained by the T.B. Association of India and where 40 beds are reserved for T.B. treatment of military personnel.

(b) No, Sir, except to the limited extent stated above.

(c) About Rs. 28.6 lakhs per annum.

Iron and Steel Control

***778. Shri Biren Roy:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the attention of Government has been drawn to certain judicial proceedings in a Calcutta case connected with the Iron and Steel Control order wherein the trying magistrate had characterised the procedure of the India Iron and Steel Control as a "farce";

(b) whether any action has since been taken to remedy this state of affairs which involve huge quantities of steel passing into the black market; and

(c) if so, the steps taken thereon?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The Hon'ble Member presumably has in mind what was reported in Calcutta papers on 27-9-57. If so, the answer is in the affirmative.

(b) and (c). The case in question relates to 1954-55 period when control over iron and steel materials stood relaxed to a certain extent. These relaxations were withdrawn in 1956.

Syrian Air Force Personnel

***781. Sardar Iqbal Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Syria has sought India's help in training her Air Force personnel;

(b) if so, what facilities are given to the Syrian Air Force personnel by the Indian Air Force; and

(c) whether Indian Air Force instructors have been assigned to Syria to train Syrian Air Force personnel?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) and (c). Two Indian Air Force Instructors have been lent to Syria for training her Air Force personnel.

Homoeopathic Medical Certificates

***782. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the medical certificates issued by Homoeopathic doctors are not accepted by Defence Establishments in U.P.; and

(b) if so, the reasons therefor?

The Deputy Minister of Defence (Sardar Majithia): (a) No representation has been received from any quarter about non-acceptance of such certificates. The existing orders provide that such certificates may be accepted to the extent they are accepted by the State Government concerned in respect of its own employees.

(b) Does not arise.

मध्य प्रदेश को वित्तीय सहायता

*७८५. { श्री लालबाबु
श्री रामलाल व्यास :
श्री क० भे० मालवीय :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से वित्तीय सहायता मांगी है ; और

(ख) यदि हां, तो केन्द्रीय सरकार ने इस सम्बन्ध में क्या निर्णय किया है ?

वित्त उपमंत्री (श्री व० रा० भगत) :

(क) तथा (ख). यह स्पष्ट नहीं है कि माननीय सदस्यों का अधिप्राय सहायता की किस विशेष मद से है। वितीय सहायता के लिये सम्बद्ध मंत्रालयों के पास प्रार्थनापत्र भेजे जाते हैं, जिन पर गुण-दोष की दृष्टि से विचार किया जाता है।

Theft in Khamaria Ordnance Factory

*788. { Shri Goray;
Shri S. M. Banerjee:

Will the Minister of Defence be pleased to state:

(a) whether defalcations amounting to lakhs of rupees have been discovered in the Ordnance Factory in Khamaria;

(b) whether it is a fact that Government had instituted a Committee of Inquiry and that the Committee had submitted its report;

(c) the findings of the Committee; and

(d) what steps have been taken to put a stop to such malpractices?

The Deputy Minister of Defence (Sardar Majithia): (a) No. However, deficiencies and losses in Stores of considerable value have been reported at the Ordnance Factory, Khamaria.

(b) Yes. A Board of Inquiry was constituted to investigate and it has submitted its report to the Director General of Ordnance Factories.

(c) The report of the Board of Enquiry is at present under examination of the Director General of Ordnance Factories.

(d) Suitable remedial measures will be devised when the causes of the losses are known. This will be possible only after the full examination of the report of the Board of Enquiry.

Foreign Nationals

*790. Shri Kamalnayan Bajaj: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that foreign nationals employed in India have got to report to the Police when they intend to absent themselves from their registered address; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Foreigners other than tourists or who are in India only in transit are required to inform merely in writing the Registration Officer of their district if they propose to be absent from the place of their registered address for more than two weeks or stay in another district in a place other than a hotel for a period exceeding one week.

(b) This information has been found useful in maintaining proper record of the whereabouts of foreigners in a vast country like India.

तेलंगाना के लिये क्षेत्रीय समिति

*७९५. श्री मधुसूदन राव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) आंध्र प्रदेश के तेलंगाना क्षेत्र के लिये क्षेत्रीय समिति कब तक स्थापित की जायेगी ; और

(ख) इस समिति की शक्तियां और कृत्य क्या होंगे ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) राज्य सरकार ने तेलंगाना क्षेत्र के लिये एक क्षेत्रीय समिति स्थापित करने के आदेश का एक मसविदा भेज दिया है और उसकी जांच की जा रही है।

(ख) क्षेत्रीय समिति के अधिकार और कार्य तेलंगाना क्षेत्र के संरक्षण पर बने नोट